

CENTRAL ADMINISTRATIVE TRIBUNAL

LUCKNOW BENCH

Original Application No.333/2005

This the 10th of August 2006

HON'BLE MR. M. KANTHAIAH, MEMBER JUDICIAL.

Om Prakaswh Gupta aged about 46 years S/o Late Ram Bharos,
Gupta R/o Village & Post Bangoan Dihwa, Distt Ambedkar Nagar.

...Applicant.

By Advocate: Shri A.K. Singh.

Versus.

1. Union of India, through Secretary Dept. of Communication, New Delhi.
2. D.G.P., New Delhi.
3. Chief Postmaster General Uttar Pradesh, Lucknow.
4. Senior Superintendent of Post Offices, Faizabad.

...Respondents.

By Advocate: Shri Ganga Singh.

ORDER (Oral)

BY HON'BLE MR. M. KANTHAIAH, MEMBER JUDICIAL.

Heard Shri A.K. Singh, the learned counsel for the applicant and
Shri Ganga Singh, the learned counsel for respondents.

2. It is the claim of the applicant to direct the respondents to consider his representation for appointment on compassionate grounds and since his representations are pending with the respondents he

sought relief for consideration of such representations and for appointment on compassionate grounds.

2. The Learned counsel for respondents has raised objection that ~~his~~
~~of the applicant~~ claim is time barred but for considering his representation by the competent authority and passing the reasoned orders he has no objection.

3. In view of the above circumstances, the application is disposed of with the direction to the respondents to consider the representation of the applicant dated 07.04.2005 covered under (Annexure-1) and to pass appropriate orders as per rules within a period of three months from the date the certified copy of this order is produced before him. No order as to costs.


(M. KANTHAIAH)

MEMBER (J)

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